

(b) whether a three member high powered committee was constituted before giving environmental clearance to the company and a report had been submitted by that committee; and

(c) the main points of recommendation of the Committee?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) Ministry of Environment and Forests had earlier accorded environmental clearance on 19.07.2007 to 4.0 million tonnes per annum capacity integrated iron and steel plant in Orissa by M/s POSCO — India Pvt. Limited subject to effective implementation of various conditions and environmental safeguards. Ministry has further stipulated additional environmental safeguards for compliance.

(b) No, Sir.

(c) In view of the reply to part (b) above, does not arise.

***Environmental clearance for new Secretariat
building in Chennai***

2027. SHRI PAUL MANOJ PANDIAN: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the environmental clearance has been obtained for the new Secretariat building constructed at Chennai across the beach road; and

(b) whether the Secretariat building constructed in Chennai comply with all norms of the Ministry?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) The information is being collected and will be laid on the Table of the House.

Level of air pollution in metro cities

2028. SHRIMATI VASANTHI STANLEY: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) the level of the air pollution in all the metro cities of the country as on January, 2011;

(b) the names of the metro cities which are following the basic guidelines to prevent further pollution of the air;

(c) the details of steps being taken to contain various types of pollution taking place in the cities; and

(d) what action is being stipulated to contain pollution?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) The ambient air quality is monitored by the Central Pollution Control Board in association with various State Pollution Control Boards, Pollution Control Committees for Union Territories and NEERI across the country, including in 35 metro cities in terms of Sulphur Dioxide (SO₂), Nitrogen Dioxide (NO₂) and PM₁₀ (particulate matter less than 10 micron) under National Air Monitoring Programme (NAMP). The ambient air quality data for 35 metro cities for last three years is enclosed as Statement (*See below*).

(b) The basic guidelines to prevent air pollution arising due to transport sector, industry sector, energy sector, etc. in metro cities, are followed by different organs of the Administration and concerned organisations.

(c) and (d) The steps being taken include, *inter-alia*, strengthening of public transport, supply of cleaner fuel as per Auto Fuel Policy, use of beneficiated coal in thermal power plants, more stringent mass emission norms for new vehicles in select cities, 'Pollution Under Control' certificate system for in-use vehicles, strict implementation of emission and effluent norms in air and water polluting industries, etc. with a view to contain pollution in the cities.

City-specific Ambient Air Quality Improvement Programme for 17 identified cities is implemented by concerned authorities.

The Central Government has very recently established a National Ambient Noise Monitoring Network in seven cities, namely, Delhi, Mumbai, Kolkata, Lucknow, Bengaluru, Chennai and Hyderabad, to begin with, for systematic monitoring of ambient noise on 24 × 7 basis and for creation of baseline data.

Statement

*Ambient Air Quality in Metro Cities as on December, 2010
(Annual Average Concentrations in Microgramme per Cubic Metre)*

City Name	2008			2009			2010		
	SO ₂	NO ₂	PM ₁₀	SO ₂	NO ₂	PM ₁₀	SO ₂	NO ₂	PM ₁₀
1	2	3	4	5	6	7	8	9	10
Agra	9	10	184	6	21	185	9	11	156
Ahmedabad	12	20	80	16	21	95	16	21	96
Allahabad	8	35	128	BDL	24	160	5	24	218
Amritsar	15	36	—	15	35	190	14	36	218
Asansol	9	74	135	9	62	163	8	66	140

1	2	3	4	5	6	7	8	9	10
Bangalore	15	40	90	16	40	122	15	31	94
Bhopal	7	15	93	7	18	115	7	15	116
Chennai	6	9	48	9	17	70	9	15	59
Coimbatore	5	28	55	6	29	74	6	28	75
Dhanbad	19	44	131	17*	41*	164	15*	38*	112*
Delhi	5	45	198	6	49	243	5	55	259
Faridabad	13	25	139	15	23	154	18*	30*	164*
Hyderabad	6	27	87	5	22	80	5	25	81
Jaipur	6	34	112	6	36	151	—	—	—
Jabalpur	BDL	25	136	BDL	24	136	—	—	—
Jamshedpur	37	51	172	36	49	172	36	48	154
Indore	9	17	174	9*	17*	183*	14	18	120
Kanpur	7	23	209	8	31	211	7*	34*	208*
Kochi	5	19	40	BDL	12	40	4	11	36
Kolkata	9	58	148	16	56	187	11	62	98
Lucknow	8	35	186	8	36	197	8	34	204
Ludhiana	10	39	251	9	37	254	9	32	229
Madurai	10	23	41	10	25	42	11	25	47
Meerut	10	42	115	8*	43*	118*	8	48	170
Mumbai	9	42	132	6	42	109	4	21	94
Nagpur	8	32	98	6	30	99	7*	29*	86*
Nashik	30	25	80	23	29	89	22*	34*	79*
Patna	7	39	120	5	37	146	7	36	165
Pune	22	38	99	23	40	82	26	36	65
Rajkot	10	13	89	11	15	105	14	18	97
Surat	16	23	81	19	26	18	17	25	77
Vadodara	11	21	57	16	30	86	17	29	94

1	2	3	4	5	6	7	8	9	10
Varanasi	16	19	106	17	20	125	18*	20*	—
Vijayawada	5	26	91	5	14	80	6	13	98
Visakhapatnam	10	31	87	13	32	97	7	16	69

Source: Data as reported by CPCB/SPCBs/PCCs/NEERI

Note:— ‘—’ Data not available. BDL — Below Detection Limit (i.e. less than 4 micrograms per cubicmeter for SO₂ and less than 9 micrograms per cubicmeter for NO₂). Data of Agra is of Taj Mahal is of sensitive Area. Data as reported in monthly summary sheet\Environmental Data Bank\Hard copy available as on date. * — Data is inadequate for annual average. Data for 2010 is average of data available as on date. National Ambient Air Quality Standard for Residential Areas (Annual average) for SO₂ = 50 microgramme per cubic metre, NO₂ = 40 microgramme per cubic metre and PM₁₀ = 60 microgramme per cubic metre.

Hazardous waste management

2029. SHRI KALRAJ MISHRA: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the amount of hazardous waste being imported for recycling and reprocesses under the hazardous wastes (Management, Handling and Transboundary Movement) Rules, 2008;
- (b) the location where this waste is being recycled and reprocessed;
- (c) whether the Pollution Control Boards are fully equipped to monitor such units;
- (d) whether the committee constituted to oversee the implementation of hazardous waste management handling and transboundary movement has given some report regarding import during last three years;
- (e) if so, the details thereof; and
- (f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) to (f) Under the Hazardous Waste (Management Handling and Transboundary Movement) Rules, 2008 (HW Rules, 2008), the Ministry grants permission for import of recyclable wastes by actual users, having Environmentally Sound Recycling Facilities. Such users are located in various parts of the country. Permission for such imports is given based on recommendation of an Expert Committee constituted for this purpose. Before granting permission, it is seen that the importer has obtained consent to establish and consent to operate